

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION

LOK SABHA

UNSTARRED QUESTION NO. 233
TO BE ANSWERED ON 18.12.2017

Central Universities

233. DR. ANUPAM HAZRA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Ministry has authority to interfere with reported violations of laws and regulations by the Vice-Chancellor and Registrars of different Central Universities like Visva-Bharati University etc. in the country; and
- (b) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE
DEVELOPMENT**

(DR. SATYA PAL SINGH)

- (a) & (b): Central Universities including Visva Bharati are autonomous bodies which are governed by their own Acts and Statutes & Ordinances and Regulations framed thereunder. As per the provisions of the Acts of the Central Universities, the President of India, in the capacity as the Visitor of the Central Universities, is empowered to cause an inquiry to be made in respect of any matter connected with the administration of the Universities and he may, if required, annul any proceeding of the Universities which is not in conformity with Acts, Statutes or the Ordinances of the respective Universities or may take action as deemed appropriate.

The University Grants Commission (UGC), which is mandated to maintain standards of higher education in the country and to allocate and disburse grants to the Central Universities, also looks into the allegations/complaints against Central Universities. Wherever complaints of serious nature are received, the Ministry of Human Resource Development (MHRD) also gets such matters enquired into. However, further action on the findings is taken with the approval of the competent authority as per the provisions of the Acts, Statutes or Ordinances of the concerned Central Universities.
